

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

R.A.No.282.2003 in  
OA 3222 of 2001

Date of order: 30.10.2003

Shri K.N.Bakshi (Retd.)I.D.A.S.  
ACDA from Defence Accounts Department  
R/o H.No. 19/431/ Satyam Vasundhra,  
Ghaziabad

...Applicant

versus

Union of India and others

...Respondents.

ORDER

This is a Review Petition filed by the applicant for review of order/judgment dated 28th May, 2003, rendered in his OA No. 3222 of 2001 (Sh. K.N.Bakshi vs. UOI).

The R.A. has been perused. There is no error apparent on the face of the record, nor any new material has been produced, justifying review of the order. Applicant has raised new facts and wants rehearing of the case all over again, which is not permissible in a Review Application in view of the provisions of Order 47, Rule 1, CPC. R.A. is, therefore, dismissed.

  
(C.S.Chadha)

Member (A)

  
(Smt. Lakshmi Swaminathan)

Vice Chairman

RK: